

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VRONE ENERGY PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	VRONE ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/12/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4.	Corporate Identity No. of corporate debtor	U45400TN2010PTC078503
5.	Address of the registered office and principal office of corporate debtor	TEMPLE TOWERS, 3RD FLOOR, 672/476 ANNA SALAI, NANDANAM (MOUNT ROAD) CHENNAI TAMIL NADU 600035
6.	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT Order - 13/12/2022, Copy of Order received on 15/12/2022
7.	Estimated date of closure of insolvency resolution process	11/06/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Rakesh Bothra Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 119- A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kalina, Santacruz East, City - Mumbai, Maharashtra -400098 Email – ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned on point 9 Email id – cirp.vrone@gmail.com
11.	Last date for submission of claims	30/12/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not applicable
14.	(a) Relevant Forms for submission of claims with proof	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(b) Format of Forms / Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 9

Notice is hereby given that the National Company Law Tribunal, Division Bench II, Chennai, CP(IB)-152(CHE)/2021 has ordered the commencement of a corporate insolvency resolution process of **VRONE ENERGY PRIVATE LIMITED** the vide order dated 13/12/2022.

The creditors of VRONE ENERGY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 30/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16, December, 2022

sd/-

Rakesh Bothra

Place: Mumbai

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675

FEDBANK FINANCIAL SERVICES LTD.

Having corporate office at Kanakia Mill Street, A-Wing, 5th Floor, Unit No.501, 502, 511, 512 Andheri - Kurla Road, Chakala, Andheri East, Mumbai, Maharashtra - 400093

POSSESSION NOTICE (for Immovable Property)

Whereas the undersigned being the Authorized Officer of Fedbank Financial Services Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the dates mentioned below calling upon the Borrowers mentioned below to repay the amount mentioned in the notice together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned Authorized officer has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the 13th day of December year 2022.

The Borrowers in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amounts and further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Table with 4 columns: Sr. No., Name of the Borrower/Co-Borrowers Property Holders as the case may be, Description of Secured Assets / Mortgaged Property, Dt. of Demand Notice U/s.13(2) & Amount Claimed

Place:- Chennai Date:- 17-12-2022 (Authorized Officer) Fedbank Financial Services Ltd

MUTHOOT HOUSING FINANCE COMPANY LIMITED

Registered Office: TC No.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO - U65922KL2010PLC025624. Corporate Office: 12/A 01, 13th floor, Parinee Crescendo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. No: 022-62728517, Email id: authorised.officer@muthoot.com

APPENDIX -IV(Rule 8(1)) Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrowers / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Table with 5 columns: Sr. No., LAN / Name of Borrower / Co-Borrower / Guarantor, Date of Demand notice, Total Outstanding Amount in Rs., Date of Possession

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place : Tamil Nadu Date : 17 December, 2022 (Authorized Officer) For Muthoot Housing Finance Company Limited

BAJAJ HOUSING FINANCE LIMITED

Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014. Branch Office : Unit No - 804,805,806, 5th floor, Delta Wing, Raheja Towers, 177, Anna Salai, Chennai - 600002.

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. (N.P.A's). Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/un-delivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Table with 4 columns: Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch), Address of the Secured/ Mortgaged Immovable Asset / Property to be enforced, Demand Notice Date and Amount, Remarks

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 17-12-2022, Place: Chennai (Authorized Officer), Bajaj Housing Finance Limited

POOMPUHAR SHIPPING CORPORATION LIMITED (A Government of Tamilnadu Enterprise) 692, Anna Salai, IV Floor, Nandanam, Chennai - 600 035, India. Telephone No. : 044 - 24330505 / 807, Fax : 91-44-24344593 / 24335706, E-mail : pscship@gmail.com. CIN : U63090TN1974PLC006596. GLOBAL TENDER INVITING NOTICE. NOTICE INVITING TENDER FOR LONG TERM TIME CHARTERING OF ONE SELF-TRIMMING PANAMAX/KAMSARMAX GEARLESS (OR WITH GEARS CONSIDERED AS GEARLESS) VESSEL WITH CAPACITY OF ABOUT 70,000 TO 86,000 DWT ON ACCOUNT OF NTECL.

Reliance Industries Limited. Regd. office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021. Phone: 022-3555 5000. Email: investor.relations@ril.com. CIN: L17110MH1973PLC019786. NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Table with 6 columns: Sr. No., Folio No., Name / Joint Names, Shares, Certificate Nos. From - To, Distinctive Nos. From - To

The Public is hereby warned against purchasing or dealing with these securities any way. Any person(s) who has / have any claim in regard of the securities, should lodge such claim with the Company's Registrar and Transfer Agent viz. "KFin Technologies Limited", Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032, within Seven (7) days from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid securities.

for Reliance Industries Limited Sd/- Savitri Parekh Company Secretary and Compliance Officer. Place : Mumbai Date : December 16, 2022 www.ril.com

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VRONE ENERGY PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Details

Notice is hereby given that the National Company Law Tribunal, Division Bench II, Chennai, (CP/IB)-152/CH/2021 has ordered the commencement of a corporate insolvency resolution process of VRONE ENERGY PRIVATE LIMITED the vide order dated 13/12/2022. The creditors of VRONE ENERGY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 30/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16, December, 2022. Place: Mumbai. Rakesh Bothra Interim Resolution Professional. Reg. No. IBB/IPA-001/IP-P01758/2019-2020/12675

Notice Inviting Offer. Sale of Gas from Chinnwala Tibba field. ONGC Ltd. invites offers from interested buyers for purchase of 0.22 MMSCMD gas from Chinnwala Tibba field (DSF Block RJ/ONDSF/Chinnwala/2018) of RKJE Asset, Rajasthan. Interested parties are requested to download Request for Proposal (RFP) and Gas Sales Agreement (GSA) from: https://eps.buyjuction.in/gasbidding

PUBLIC NOTICE. This is to inform public in general that Kotak Mahindra Bank Ltd has organized an auction in below mention respect of vehicles. BHARATBENZ BB2523-TN29BL0826-YOM-2019. Minimum Reserve Price - Rs. 14, 15, 148/- AL3718- TN30BM7161-YOM-2019. Minimum Reserve Price - Rs. 13,82,304/- UNDER HYPOTHECATION WITH KOTAK M/S KOTAK MAHINDRA BANK IS UNDER SALE IN ITS "AS IS WHERE IS CONDITION". INTERESTED PARTIES CAN GIVE THEIR QUOTATIONS (ONLINE / OFFLINE) WITHIN 15 DAYS FROM THIS PUBLICATION i.e. ON OR BEFORE 30.12.2022 (Please note that closing Auction date would not be a Weekly off / Holiday). BRANCH ADDRESS: KOTAK MAHINDRA BANK LTD., 5-330 SONIA PLAZA, 1ST FLOOR, STATE BANK COLONY, SALEM - 636004 OR Contact : SENTHIL PRABHU S, Kotak Mahindra Bank Ltd. Contact / 0427-4554529 E-MAIL - senthilprabhu.s@kotak.com

EAST COAST RAILWAY. Tender Notice No. ST-OT-AMC-DATALOGGER-295, Dt. 15.12.2022. NAME OF WORK : PROVISION FOR COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT FOR EFFTRONICS MAKE : DATA LOGGERS OF DIFFERENT CAPACITY AT VARIOUS STATIONS / LOCATIONS INCLUDING MAINTENANCE OF VARIOUS CENTRAL MONITOR EQUIPMENT / SOFTWARE AT KHURDA ROAD DATA LOGGER ROOM AND HEADQUARTER (BHUBANESWAR) OVER KHURDA ROAD DIVISION FOR A PERIOD OF THREE YEARS. Tender Value in (₹) : 3,36,08,480/-, EMD (₹) : 3,18,100/-, Tender Document Cost (₹) : 11,800/- Bidding Start Date : 23.12.2022. Date and Time of Closing of Tender : At 1100 Hrs. of 06.01.2023. No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-Tender is available in website : https://www.irps.gov.in Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / Corrigendum issued for this tender. Divisional Railway Manager (S&T) / PR-818/N/22-23 Khurda Road

EXPRESSION OF INTEREST FOR ASSIGNMENT OF NRRA OF LAKSHMI SUBBAIAAH TEX PRIVATE LIMITED (IN LIQUIDATION) Liquidator Address: SPP & Co., No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyaikulam, Coimbatore - 641 045 [Email: carprabhu@gmail.com Contact No: 73730-52341] M/s Lakshmi Subbaiah Tex Private Limited is a company in liquidation as per the order dated 06.01.2021 passed by Hon'ble NCLT, Chennai. Pursuant to IBB (Liquidation Process) Regulation (Reg.37A), the Liquidator may assign or transfer a Not Readily Realisable Asset (NRRA). The liquidator of the company is hereby inviting the interested person(s) to whom the liquidator may assign or transfer the Not-Readily Realisable Assets ('NRRA') of the company on the following terms and conditions: Terms and Condition of transfer are as under:- 1. The assignment of assets - unrealised book debts, other current assets & underlying proceedings of application filed under various provisions of IBC for recovery including avoidance transactions will be done on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS". 2. The interested Person can collect the EOI & NDA formats by email from the office of liquidator [kindly mail to carprabhu@gmail.com] 3. The interested parties shall submit their EOI along with Confidentiality undertaking on or before 10th Jan 2023 and inspect the available documents in the liquidator's office (within the working Hrs. i.e. 10.00 AM to 05.00 PM). 4. The terms & conditions of the agreement for assignment/transfer of assets - unrealised book debts, other current assets & underlying proceedings of application filed under various provisions of IBC for recovery including avoidance transactions, shall be finalised after consultation with the stakeholders consultation committee. 5. The final assignment proposal shall be submitted on or before 25th Jan 2023. Date : 15/12/2022 Place : Coimbatore CA.S.Prabhu, Liquidator [IP Reg. No: IBB/ IPA-001/IP-P01275/2018-2019/11948] AFA No. AA1/11948/02/171123/104831 valid upto 17.11.2023

EAST COAST RAILWAY. 1) Notice No. eT-Central-WAT-41-2022, Dt. 14.12.2022. NAME OF THE WORK : EXECUTION OF THE FOLLOWING CIVIL ENGINEERING WORKS : 1. TRR (P) - 4.852 TKM BETWEEN KOTTAVALASA - MALIGURA STATIONS ON KK4 LINE OF WALTAIR DIVISION AND 2. TTR (TSR) -34SETS (1N 12 = 23 SETS, 1N 8½ = 11 SETS) UNDER SENIOR DIVISIONAL ENGINEER (CENTRAL) SECTION ON KK4 LINE OF WALTAIR DIVISION. Approx. Cost of the Work (₹) : 1,83,78,411.24, EMD (₹) : 2,41,900/- 2) Notice No. eT-Central-WAT-42-2022, Dt. 14.12.2022. NAME OF THE WORK : EXECUTION OF THE FOLLOWING CIVIL ENGINEERING WORKS : 1. TFR-21.436 TRACK KM FROM KM 60.416 TO KM 216.000 IN PATCHES ON SINGLE LINE BETWEEN TYADA TO KORAPUT STATIONS ON KK-1 LINE OF WALTAIR DIVISION AND 2. KOTTAVALASA - MALIGURA - TRR (P) - 8.071 TRACK KM UNDER SENIOR DIVISIONAL ENGINEER / (CENTRAL) SECTION ON KK-1 LINE OF WALTAIR DIVISION. Approx. Cost of the Work (₹) : 1,40,83,325.20, EMD (₹) : 2,20,400/- 3) Notice No. eT-Central-WAT-43-2022, Dt. 14.12.2022. NAME OF THE WORK : EXECUTION OF THE FOLLOWING CIVIL ENGINEERING WORKS : (1) CONSTRUCTION OF OFFICE BUILDING, STORE GODOWN AND OTHER ANCILLARY WORKS FOR SENIOR SECTION ENGINEER (P) / KORAPUT AND (2) CONSTRUCTION OF SERVICE BUILDING FOR ASSISTANT DIVISIONAL MECHANICAL ENGINEER, CARRIAGE & WAGON EXAMINATION STAFF AT KORAPUT UNDER ASSISTANT DIVISIONAL ENGINEER / KORAPUT ON KK LINE OF WALTAIR DIVISION. Approx. Cost of the Work (₹) : 1,53,53,602.01, EMD (₹) : 2,26,800/- Completion Period of the work : 12 (Twelve) Months (for SI. No. 1 & 2), 09 (Nine) Months (for SI. No. 3). Tender Closing Date and Time : At 1330 Hrs. of 05.01.2023 (for all the tenders) No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : https://www.irps.gov.in Note : The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes / corrigendum issued for this tender. Divisional Railway Manager (Engg.) PR-816/N/22-23 Waltair

Indian Express advertisement featuring a man in a striped shirt. Text: I look at every side before taking a side. Inform your opinion with insightful perspectives. The Indian Express. For the Indian Intelligent. JOURNALISM OF COURAGE

